

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No.2619/2018
MA No.2918/2018

This the 16th day of July, 2018

**Hon'ble Ms.Praveen Mahajan, Member (A)
Hon'ble Mr. S.N.Terdal, Member (J)**

1. Chhattu Singh S/o Late Sh. Maan Singh
Aged 53 years
2. Jeetu S/o Sh. Chhattu Singh
Age 20 years,
Both R/o Dhani Suraji Ki, Rattan Nagar,
PO Dabla,
Dist. Sikar, Rajasthan. Applicants

(By Advocate: Shri U. Srivastava)

Versus

1. Union of India through the Chairman Railway Board
Rail Bhawan, New Delhi
2. The General Manager, NWR, Malviya Nagar, Jaipur,
Rajasthan
2. The Divisional Manager, North Western Railway
Near Agrasen Circle, Bikaner,
Rajasthan. Respondents

ORDER(ORAL)

Hon'ble Ms. Praveen Mahajan, Member (A)

Heard learned counsel for the applicant.

2. At the very outset, learned counsel for the applicant states that he would be satisfied if respondents are directed

to decide the applicant's representation dated 09.03.2018 (Annexure A-4) followed by reminder dated 13.06.2018 in a time bound manner.

3. In view of the limited prayer made by learned counsel for the applicant and without going into the merits of the case, the respondents are directed to decide the aforesaid representation of the applicant by passing a reasoned and speaking order within a period of 6 weeks from the date of receipt of certified copy of the order.

4. Accordingly OA is disposed of at the admission stage itself. No costs.

(S.N.Terdal)
Member(J)

(Praveen Mahajan)
Member(A)

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